

Annexure-2

Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 13.03.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
1	Archana Garg	29.01.2026	718,068	657,116	Unsecured Financial Claim	NO	NO	NO	NO	NO	60,952	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
2	SANDIP GUNVANTBHAI SONI	29.01.2026	363,525	307,223	Unsecured Financial Claim	NO	NO	NO	NO	NO	56,302	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
3	PUSHPENDRA SONI	29.01.2026	554,512	494,970	Unsecured Financial Claim	NO	NO	NO	NO	NO	59,542	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
4	Naresh Dalwani	29.01.2026	1,500,000	1,329,024	Unsecured Financial Claim	NO	NO	NO	NO	NO	170,976	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
5	Rachita M . Dalwani	30.01.2026	1,500,000	1,329,024	Unsecured Financial Claim	NO	NO	NO	NO	NO	170,976	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
6	Sandeep Premprakash Aggarwal	30.01.2026	814,385	730,508	Unsecured Financial Claim	NO	NO	NO	NO	NO	83,877	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
7	Kishore Ramkrishan Sen	30.01.2026	11,128,702	9,583,892	Unsecured Financial Claim	NO	NO	1.1887%	NO	NO	NO	1,544,810	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
8	Naresh N Rupela	30.01.2026	3,484,566	3,053,648	Unsecured Financial Claim	NO	NO	0.3787%	NO	NO	NO	430,918	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
9	Ketana Chandrashekar Joshi	31.01.2026	2,618,900	2,282,561	Unsecured Financial Claim	NO	NO	0.2831%	NO	NO	NO	336,339	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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10	Pritiben Soni, Shailesh Soni, Jitesh kumar shah, Falguni Shah, Amitbhai Shah	31.01.2026	18,998,777	17,743,570	Unsecured Financial Claim	NO	NO	NO	NO	NO	1,255,207	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
11	Sapna Amin	31.01.2026	5,308,229	2,654,000	Unsecured Financial Claim	NO	NO	NO	NO	NO	2,654,229	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
12	Talati Kamlesh Chandravan	31.01.2026	5,687,868	4,991,014	Unsecured Financial Claim	NO	NO	NO	NO	NO	696,855	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
13	Nannubhai G. Bharvad	31.01.2026	4,302,722	3,782,888	Unsecured Financial Claim	NO	NO	0.4692%	NO	NO	NO	519,834	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
14	Naresh Inderlal Gidwani	31.01.2026	8,995,797	8,089,479	Unsecured Financial Claim	NO	NO	1.0034%	NO	NO	NO	906,318	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
15	Balbir Singh	01.02.2026	3,470,267	3,030,546	Unsecured Financial Claim	NO	NO	0.3759%	NO	NO	NO	439,721	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
16	Rohitkumar Dilipkumar Joshi	01.02.2026	4,516,200	3,940,074	Unsecured Financial Claim	NO	NO	0.4887%	NO	NO	NO	576,126	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
17	Kalpesh J Bhatti	02.02.2026	2,207,377	1,922,782	Unsecured Financial Claim	NO	NO	0.2385%	NO	NO	NO	284,595	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
18	Prakash Indravadan Gidwani	02.02.2026	4,086,712	3,675,342	Unsecured Financial Claim	NO	NO	0.4559%	NO	NO	NO	411,370	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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19	Krishna Pal Singh	02.02.2026	1,806,004	1,583,804	Unsecured Financial Claim	NO	NO	0.1964%	NO	NO	NO	222,200	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
20	Ramshankar Subedar Sharma	02.02.2026	1,107,044	960,033	Unsecured Financial Claim	NO	NO	0.1191%	NO	NO	NO	147,011	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
21	Pragalbh Pramodchandra Pathak	02.02.2026	4,273,659	3,724,121	Unsecured Financial Claim	NO	NO	0.4619%	NO	NO	NO	549,538	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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22	SUNNY LAXMINARYAN KHATIK	02.02.2026	2,719,596	2,361,402	Unsecured Financial Claim	NO	NO	0.2929%	NO	NO	NO	358,194	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
23	Sankalp Infrastructure	02.02.2026	6,122,137	5,534,367	Unsecured Financial Claim	NO	NO	0.6864%	NO	NO	NO	587,770	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
24	Chiragkumar Ashokkumar parekh	02.02.2026	3,337,377	2,896,655	Unsecured Financial Claim	NO	NO	0.3593%	NO	NO	NO	440,723	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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25	CHANDRIKA ASHOKKUMAR SHAH	02.02.2026	4,226,063	4,125,408	Unsecured Financial Claim	NO	NO	NO	NO	NO	100,656	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
26	Satish P Patel.	02.02.2026	6,574,632	5,782,017	Unsecured Financial Claim	NO	NO	NO	NO	NO	792,615	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
27	Geetabhen Pithadia	02.02.2026	2,533,644	2,209,501	Unsecured Financial Claim	NO	NO	NO	NO	NO	324,143	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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28	Priyanka Sumanbihari Gupta	02.02.2026	3,930,900	3,849,600	Unsecured Financial Claim	NO	NO	NO	NO	NO	81,300	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
29	NARESHBHAI ISHAWAR PARMAR	02.02.2026	378,132	314,020	Unsecured Financial Claim	NO	NO	NO	NO	NO	64,112	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
30	Rameshbhai Amthabhai Desai & Dileep Narayandas Wadhvani	02.02.2026	156,656,767	149,745,753	Unsecured Financial Claim	NO	NO	NO	NO	NO	6,911,014	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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31	Rachna Amit Gaur	02.02.2026	16,856,612	14,687,487	Unsecured Financial Claim	NO	NO	NO	NO	NO	2,169,125	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
32	Jashodaben Jethanand Kherajmalani	02.02.2026	1,873,000	1,641,315	Unsecured Financial Claim	NO	NO	NO	NO	NO	231,685	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
33	CHIRAG BANKIMCHNADRA THAKER	02.02.2026	7,432,089	6,458,288	Unsecured Financial Claim	NO	NO	NO	NO	NO	973,801	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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List of Creditors as on: 13.03.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
34	BipinChandra Morarbhai Rohit	02.02.2026	2,116,490	2,029,351	Unsecured Financial Claim	NO	NO	NO	NO	NO	87,139	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
35	Dharmesh Jethanand Lohana	02.02.2026	13,510,648	11,836,624	Unsecured Financial Claim	NO	NO	NO	NO	NO	1,674,023	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
36	Nilesh Suryakant Puranik	02.02.2026	4,424,360	3,543,469	Unsecured Financial Claim	NO	NO	NO	NO	NO	880,891	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Annexure-2

Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 13.03.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
37	Jagruti Mukesh Zinzuwadia	02.02.2026	726,731	665,650	Unsecured Financial Claim	NO	NO	NO	NO	NO	61,081	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
38	Pankaj Kumar Patel	02.02.2026	3,693,528	3,237,614	Unsecured Financial Claim	NO	NO	NO	NO	NO	455,915	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
39	Sushma Mehta & Brijesh M Meht	02.02.2026	2,975,342	2,601,352	Unsecured Financial Claim	NO	NO	NO	NO	NO	373,990	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 13.03.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
40	. Darshana Deven Sheth	03.02.2026	7,202,718	6,372,384	Unsecured Financial Claim	NO	NO	NO	NO	NO	830,334	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
								0.7904%				
41	Deven Ravindrakumar Sheth	03.02.2026	7,202,718	6,372,384	Unsecured Financial Claim	NO	NO	NO	NO	NO	830,334	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
								0.7904%				
42	Harmeet Singh Oberoi	03.02.2026	4,869,800	4,328,208	Unsecured Financial Claim	NO	NO	NO	NO	NO	541,592	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
								0.5368%				

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List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)													
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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
43	Yogesh Shanabhai Patel	03.02.2026	248,236	215,220	Unsecured Financial Claim	NO	NO	0.0267%	NO	NO	NO	33,016	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
44	Vikas R Pandey	03.02.2026	3,917,151	3,417,934	Unsecured Financial Claim	NO	NO	0.4239%	NO	NO	NO	499,217	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
45	Dhaval K Parekh	03.02.2026	3,955,144	3,444,362	Unsecured Financial Claim	NO	NO	0.4272%	NO	NO	NO	510,782	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 13.03.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
46	Alka Ashokbahi Jaiswal	03.02.2026	2,132,659	1,861,264	Unsecured Financial Claim	NO	NO	NO	NO	NO	271,395	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
47	NARENDRA UDHAVDAS KHILNANI	03.02.2026	9,063,307	7,958,265	Unsecured Financial Claim	NO	NO	NO	NO	NO	1,105,042	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
48	RAJESHBHAI UMEDBHAI MACHHI	03.02.2026	2,235,033	1,955,247	Unsecured Financial Claim	NO	NO	NO	NO	NO	279,786	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Date of Commencement of CIRP : 20.01.2026

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
49	Ramilabhen Dineshbhai Mordiya	04.02.2026	1,205,117	1,052,227	Unsecured Financial Claim	NO	NO	NO	NO	NO	152,890	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
50	Sneh Rajesh Rughwani	04.02.2026	45,548,528	40,826,586	Unsecured Financial Claim	NO	NO	NO	NO	NO	4,721,942	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
51	Satyen Arvind kumar Joshi	17.02.2026	10,717,548	10,524,438	Unsecured Financial Claim	NO	NO	NO	NO	NO	193,110	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
52	VICKY NARAYANDAS MINGLANI	17.02.2026	3,356,528	2,927,317	Unsecured Financial Claim	NO	NO	0.4163%	NO	NO	NO	429,211	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
53	Dakshesh kumar patel & others	23.02.2026	5,875,699	4,531,794	Unsecured Financial Claim	NO	NO	0.5621%	NO	NO	NO	1,343,905	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
	TOTAL		435,061,550	395,173,125				49.08%			NO	37922200.88	